



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART VII.

Advertisements and Notices, etc.

THE ORISSA GAZETTE.

NOTICE.

From the 1st April 1936, the subscription to the *Government Gazette* will be at the following rates payable in advance:—

No. of Parts.	Annual Subscription without postage.	Annual Subscription with postage.
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Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack".

and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home, Revenue and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually, half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for, unless the order distinctly states that it is to be continued until further instructions.

All Notifications and other matters intended for publication in *The Orissa Gazette* should reach the Publisher's Office on the preceding Wednesday to ensure appearance in that week's Gazette.

V. M. MONEY,

Publisher, The Orissa Gazette.

NOTICE.

The Proceedings of the Orissa Advisory Council printed in separate pamphlet form are available for sale at the office of the Secretary to the Orissa Advisory Council, Cuttack.

Rs. a.

Price of single copy .. 0 4

NOTIFICATION.

The 17th June 1936.

No. 634-A.P.—It is hereby notified, for general information, that any appointments made on or after the 1st April 1936, of persons who had no substantive appointments under Government on that date to services and posts in Orissa, which were in existence on that date or are created after that date, whether on the scales of pay in force in the Province of Bihar and Orissa, or in Madras, or in the Central Provinces, and which are under the rule-making control of the local Government of Orissa, shall, pending introduction of new scales of pay, be on a provisional basis only: That is to say, for the time being, such persons appointed to such posts, shall draw pay on the scales applicable to their respective posts and shall be governed by the conditions of service applicable thereto but the scales of pay and conditions of service shall, in each case, be liable to revision by the Orissa Government.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to the Government.*IN THE COURT OF THE MUNSIF,
BHADRAK, DISTRICT CUTTACK.

S. C. C. No. 377 of 1936 S. C. C.

Minahari Sahu, son of Brundaban Sahu, village
Podapatna, Ph. Soso, P. S. Banta—
Plaintiff

versus

Shuka Ojha, son of Kahnai Ojha, village
Podapatna, Ph. Soso, P. S. Banta—
Defendant.

Claim for Rs. 25 on an oral contract. It is notified for the information of the public that the abovenamed plaintiff has brought this suit stating that he has been appointed by the villagers as the Secretary and Custodian of the public fund, entrusted to Harihar Jew Thakur of his village. The defendant borrowed Rs. 20 from him out of that fund on 22nd Kartik 1341 V.S. (7-11-33) with a contract to repay it with 18½ per cent per annum interest. The defendant has not yet repaid the amount of principal or interest except Rs. 4 towards interest on 8th Asarh 1342 V.S. (22-6-35). The date of the suit is fixed for 1-8-36. Any person, having any objection, or desiring to be added as a party, may appear on the fixed date in this Court.

Given under my hand and the seal of
the Court this 14th day of July 1936.

MIRZA AHAMED BEG,

BHADRAK: 4th July 1936.

Munsif.

NOTICE

Applications are invited for the grant of a license for a public electric supply at Puri from persons or firms having practical experience in this class of work.

Applicants will be required to show that they are financially stable and have at their disposal the capital necessary for the installation.

The estimated cost of the project including working capital should be stated by the applicant.

Applications, which should be addressed to the Secretary to the Government of Orissa, Public Works Department, Post Office Chandnichouk, Cuttack, will be received up to the 1st September 1936, and should comply in all particulars with the requirements of the Indian Electricity Act and Regulations.

A. VIPAN,

*Secretary to the Government of
Orissa, Public Works Department.*

CUTTACK: 3rd July 1936.

[3—3—24-7-1936.]

WANTED

A Kanungo for the Mutation Department of Angul Subdivisional Office on a salary of Rs. 40 a month plus Rs. 5 local allowance. Applicants must have passed the Survey Examination from the old Survey School or at least the Sub-Overseership Examination from the Cuttack Engineering School with experience of Settlement and Milankhasra work, must be either natives of or domiciled in Orissa. Applications should be received by the undersigned up to the 1st August 1936.

B. N. MISRA,

*Collector of Cuttack and
Deputy Commissioner, Angul.*

CUTTACK: 1st July 1936.

WANTED

A temporary Clerk on Rs. 35 per month for about a month in the Office of the Deputy Registrar of Co-operative Societies, Orissa, Cuttack. The candidate must be a fast and accurate typist.

None need apply who is not a native of or domiciled in the Province of Orissa.

Applications with copies of testimonials should be submitted to the undersigned by the 31st July 1936.

S. C. ROY,

*Deputy Registrar, Co-operative
Societies, Orissa, Cuttack.*

CUTTACK: 16th July 1936.

RANGERS COURSE TRAINING AT DHERA-DUN, 1937—39.

Applications are invited from candidates for admission into the Dehra-Dun Forest College, for the Session 1937—39.

Candidates must not be less than 18 or more than 25 years of age on the 1st July 1937, no candidate, who is not a native of or domicile in Orissa, need apply. Anyone claiming domicile in Orissa should produce a certificate of domicile from the District Magistrate of the district in which he claims his domicile.

The application must be accompanied by the following certificates:—

- (a) A certificate of age (Matriculation certificate).
- (b) A certificate of respectability and good moral character from two or more persons whose social and official position can be accepted as a guarantee of reliability.
- (c) A certificate of having passed the B.A., B. Sc., or I. A., I. Sc. Examination.

(The certificate (b) must bear date not further back than the 1st July 1936).

The provisionally selected candidates will be required to pass a qualifying examination which will be held at a centre to be decided later on the 5th and 6th of October 1936, candidates will not get any travelling expenses in connection with this examination.

No fee will be charged for the examination.

The final selected candidate will be required to produce a health certificate in the Form prescribed by Article 49 of the Civil Service Regulations, 5th Edition, signed by a Civil Surgeon, and testifying to the candidates' sound constitution, good vision and hearing, and general physical fitness for a rough outdoor life in the Forest Department, and to the fact that he bears on his body marks of successful vaccination or of small-pox.

Application should be addressed to the Conservator of Forests, Orissa, Angul, and should reach him by the 1st September 1936.

J. W. NICHOLSON,

*Offg. Conservator of Forests,
Orissa.*

ANGUL: 7th July 1936.

[4—1—14-8-1936.]

WANTED

Registered Medical Licentiates for recruitment in the cadre of Sub-Assistant Surgeons of the Province of Orissa. Medical graduates may also apply. The scale of pay which is provisionally fixed at Rs. 65—4—85—4/2—117 with selection grades on Rs. 135 and Rs. 150, will be finally decided later by the Government of Orissa.

Selected candidates will be appointed on a temporary basis in permanent vacancies and if their services are found satisfactory, they will be confirmed in that grade in due course.

Applicant should state their age on the 10th August 1936 (according to the Matriculation certificate), registration number, academic distinctions such as medals, prizes, scholarships, etc., the date of admission into the Medical School, the date of passing the Final Examination and the name of the Medical school from which they passed and submit along with the application Matriculation certificate and a certificate of character from the Superintendent of the Medical School from which they qualified. Candidates claiming domicile in Orissa should submit domicile certificates in original.

Applications should be submitted to the undersigned by the 10th August 1936, those received after this date will not be considered.

None need apply who is not a native of, or domiciled in, the province of Orissa.

G. VERGHESE, MAJOR, I.M.S.,

*Director of Health and Prisons
Services, Orissa.*

CUTTACK: 16th July 1936.

[3—1—7-8-1936.]

WANTED

Applications are invited from candidates for enrolment for the posts of Foresters on a salary of Rs. 25 a month with prospects to rise up to Rs. 50. No candidate, who is not a native of or domiciled in Orissa and who has not passed at least the Matriculation or S. S. L. C. examination need apply. A candidate claiming domicile in Orissa should produce a certificate of domicile from the District Magistrate in which he claims his domicile. The candidate should not be below 18 and above 25 years of age on the 1st September 1936. The application should be addressed to the "Conservator of Forests, Orissa, P. O. Angul".

J. W. NICHOLSON,

Offg. Conservator of Forests, Orissa.
ANGUL: 8th July 1936.

[4—1—14-8-1936.]

WANTED

FOR GOVERNMENT PRESS, CUTTACK.

- (1) A Stationery Clerk on Rs. 70—3—85.
- (2) A Computer on Rs. 30—2—72.
- (3) An Accountant on Rs. 60 (provisional).
- (4) A Senior Reader on Rs. 75 provisional and temporarily for 2 years.

Candidates must have previous experience of similar work in each case in a Government Press and Stationery Office. (1) and (3) will have to give cash security of Rs. 500 each.

Apply in candidate's own handwriting stating age, qualifications, details and duration of post held, to the Press Officer, Secretariat, Cuttack, before 7th August 1936.

CUTTACK: 14th July 1936.

[2—1—31-7-1936].

WANTED

A Telugu woman Pandit for the Government Secondary and Training School for Women, Berhampore. The applicant should have passed the Vidwan Examination in Telugu. The appointment will be provisionally on the scale of Rs. 35—1—45 but will ultimately be on a scale to be fixed by the Government of Orissa.

2. Applications with copies of testimonials should be sent to the Inspectress of Schools, Orissa, not later than the 4th August 1936.

Preference will be given to a native of or domiciled in Orissa. Candidates should state their age, home district and previous experience in their application.

N. NAYAK,

Inspectress of Schools, Orissa.

CUTTACK: 18th July 1936.

[2—1—31-7-1936.]

TENDER NOTICE.

Sealed tenders are invited for the right to cut, remove and sell the growth standing in the following Fuel coupes of Berhampur Range:—

Range.	Locality.	Name of Series.	Coupe No.	Area.
Berhampur.	1. Baniamari Res.	Baniamari	IV	30
Do.	2. Ramaguda Res.	Ramaguda North	II	21
Do.	3. Ramaguda Res.	Ramaguda South	IV	34
Do.	4. Rampalli	Rampalli	IV	26

Each coupe is demarcated by cut lines and the tenderers are requested to inspect the coupes beforehand.

2. Tenderers will be received by the District Forest Officer up to the afternoon of 15-8-1936.

3. Tenderers should specify the price offered per acre for each of the coupes separately.

4. Tenders should be addressed to the District Forest Officer, Ganjam district, Chatrapur, and should be superscribed as "Tender for purchase of Baniamari Fuel coupe IV of 1936-37" or "Ramaguda Fuel coupe II of 1936-37", etc.

5. Voidah to fell, cut and remove the produce will be upto 31-3-1937.

6. Each tender should be accompanied by a receipted chalan for Rs. 50 as earnest money deposit for each coupe and a solvency certificate by the Tahsildar or the Deputy Tahsildar of the taluk in which he is living or owns property.

7. The District Forest Officer reserves to himself the right to reject the highest or any tender without assigning any reason.

8. Should the tender amount not exceed Rs. 200 the successful tenderer shall pay the whole amount on or before 31-8-1936. Should it be more than Rs. 200 the successful tenderer shall pay one-fourth of the total tender amount less the earnest money deposit to the Range Officer, Berhampur, or into the Government Treasury on or before 31-8-1936, the receipted chalan being submitted to the Range Officer, Berhampur. The remaining three-fourths of the tender amount will be due as follows:—

One-fourth on or before 15th October 1936 Rs.

One-fourth on or before 15th December 1936 Rs.

One-fourth on or before 15th February 1937 Rs.

9. If any amount due is not paid on or before the prescribed date work in the coupe will be automatically suspended until such time as the amounts, with interest at the rate of 6 1/4 per cent. per annum (of 12 months = 360 days) have been paid and if these payments are not made within 30 days of the date on which the instalment fell due, the coupe will be resold at the risk of the contractor. For the purpose of calculating interest for a portion of a month, a period not exceeding 15 days will be treated as half a month and a period exceeding 15 days will be treated as a whole month.

10. The successful tenderer will within 3 days of receipt of the order accepting his tender be required to deposit a security for the due fulfilment of the contract amounting to 25 per cent. of the total tender amount subject to a maximum of Rs. 300.

11. The tenderer shall pay the cost of cutting coupe and strip lines on intimation by the Range Officer along with the first instalment. The produce obtained by cutting coupe and strip lines will be handed over to the tenderer soon after the cost is paid.

12. The successful tenderer will execute within 3 days of receipt of the order accepting his tender an agreement in a form which can be seen at any time during office hours on application to the Range Officer, Berhampur.

13. The successful tenderer will be furnished with a surveyed sketch of the coupe.

14. The coupe leased out shall be handed over to the contractor within five days of his requesting the Range Officer to do so, provided the acts prescribed in paras. 8 to 12 have been carried out within the time allowed. No work will be permitted until the delivery receipt has been given to the Range Officer.

15. The successful tenderer will bind himself to work the area leased out to him according to the conditions laid down in the agreement referred to in para. 12 supra and will abide by the conditions given in the sale notice of coupes published in the Forest sheet of the Ganjam District Gazette for February 1936.

R. SAHAI,

District Forest Officer, Ganjam.

CHATRAPUR: 17th July 1936.

TENDER NOTICE FOR STANDING TREES MARKED IN UNRESERVES.

Selected tenders are invited for the right to cut, convert, store, and remove standing trees marked in the schedule hereto appended.

1. Tenderers are requested to inspect the trees beforehand.

2. Sealed tenders will be received by the District Forest Officer up to 15th August 1936.

3. Tenderers should specify the price per tree.

4. Tenders should be addressed to the District Forest Officer, Ganjam district, Chatrapur, and should be superscribed as "Tender for the purchase of trees in Birkote unreserve, etc."

5. Voidable to fell, convert, store, and remove the produce will be up to 31st May 1937.

6. The tender should be accompanied by a receipted chalan for Rs. 100 as earnest money deposit for each unreserve and a solvency certificate from the Tahsildar or Deputy Tahsildar of the Taluk in which the tenderer usually resides or owns property. The E. M. D. of the unsuccessful tenderers will be refunded to them after the date fixed for opening the tenders.

7. The tender is subject to confirmation by the District Forest Officer or Conservator who reserves to themselves the right to reject the highest or any other amount without assigning any reason for so doing.

8. After the tender is accepted the successful tenderer should furnish a certificate to the effect that he has read and understood the terms of the tender notice and that he agrees to abide by them also that he has satisfied himself as to the area and nature of tree growth, of the area put up for sale.

9. (a) The successful tenderer shall within 3 days of the date of receipt of confirmation orders.—

(i) Deposit a security for the due fulfilment of the contract of 25 per cent. of the lease amount subject to a maximum of Rs. 300. This amount will be deposited in the Post Office Savings Bank in the name of the District Forest Officer and will be returned to the contractor, less any deductions to be made on account of bad work or other irregularities not earlier than 2 months from the expiry of the lease. Should recoveries be ordered from the security deposit on account of irregularities, during the contract, such amount shall be made good forthwith, to bring the security to its original figure, and until this is done the contract shall be held in suspense.

(ii) Execute an agreement in a form which may be seen at any time on application to the Range Officer.

(iii) Pay one-fourth of the total tender amount less the amount of the earnest money deposit to the Range Officer or into the Government Treasury, the receipted chalan being submitted to the concerned Range Officer. Should the sale amount not exceed Rs. 200, the whole amount shall be paid in one instalment.

(iv) Furnish to the Range Officer certificate to the effect that he has duly received the charge of the trees and is acquainted with them.

Failure to comply with the whole or any part of the above conditions will result in the cancellation of the orders of confirmation and the confiscation of the earnest money deposit. The area concerned will be resold at the risk of the contractor. The contractor shall not be entitled to any excess realised as a result of such resale, while he will be liable to repay any loss which may result.

10. The remaining three-fourths of the sale amount will be due as follows:—

One-fourth on or before 15th September 1936 Rs.

One-fourth on or before 15th November 1936 Rs.

One-fourth on or before 15th February 1937 Rs.

If any amount due is not paid on or before the prescribed date work in the area will be automatically suspended until such time as the amounts with interest at the rate of 6 1/4 per cent. per annum shall have been paid.

If any amount due is not paid on the due date the Tahsildar of the taluk will be addressed to recover the overdue amount with interest. If the amount proves irrecoverable the contract will be cancelled, the entire amount of security deposit and all moneys paid up to date forfeited to Government and the lease resold at the risk and loss of the contractor.

For the purpose of calculating interest for the portion of a month interest for a period not exceeding 15 days will be calculated for half a month, that for a period exceeding 15 days for a whole month.

11. The manufacture of charcoal will be allowed subject to such conditions as the District Forest Officer may prescribe for ensuring the safety of the forests from fire. No charcoal shall be burnt in the area within a distance of one chain from the reserve boundary line. The contractor shall be held responsible for any damage that may happen to the adjoining forest by negligent burning of charcoal during fire-season. Burning charcoal in pits will not be allowed.

12. The contractor will be held responsible for unauthorised fellings within two furlongs of any part of the boundary of the area sold to him.

13. The contractor shall be provided with a copy of the agreement and a list of trees sold to him.

14. No logs of and above 2' in girth shall be removed from the place where they are felled unless they are marked at the stump site with the Range Officer's seal hammer.

15. When the contractor has (as per Ranger's instructions referred to above) prepared for pass all the logs of and above 2' in girth in one part of the bunjar he should address the Ranger in writing, preferably sending the letter by acknowledgment due post asking Range Officer to fix a date for passing the logs. On the date so fixed the Range Officer should in company with the contractor go to the area and pass the logs when the contractor shall commence removals. No notice will be taken of complaints of delay on the Range Officer's part in passing logs unless written evidence of a request to him to do so is produced.

16. The contractor will effect removals from the Bunjar on Yellow C. Form cart-load or head-load permit which he can get from the Range Officer, at Rs. 0-8-0 and Rs. 0-2-9 respectively per book of 100 forms.

17. Government will accept no responsibility for any loss caused to the contractor by fires whenever arising.

18. In the event of the contractor failing to remove the trees from the leased area by the expiry of the lease such trees shall be forfeited and shall revert to and become the absolute property of the Secretary of State

and the contractor shall not by reason of such forfeiture be entitled to any refund or abatement of the amount payable or due by him under this contract. The District Forest Officer may however extend the time for such removal on payment of such sum or sums and on such terms and conditions as he in his discretion may fix.

19. The contractor shall have no claim for any compensation for any loss caused to him by his being prevented or obstructed by any zamindar, land-owner or other person on plea of right of ownership or right of enjoyment or otherwise from felling, collecting storing or removing any of the said produce.

20. The contractor shall at all times during the currency of this contract sell to ryots for removal by themselves from the bunjar for their own *bona fide* domestic or agricultural requirements firewood under 5" in girth at a price not exceeding four pies per head-load and eight annas per cart-load in Ghumsur Ranges.

21. The contractor shall keep correct accounts in the form prescribed from time to time by the District Forest Officer of all the tree growth felled and wood obtained under this contract and shall submit them to the Range Officer so as to reach him on or before 20th of every month. Failure to submit accounts, etc., will make the contractor liable to fine.

22. The contractor shall not engage or employ any of the coolies or cart-men employed by the Forest Department for extracting forest produce by departmental agency in any work under this contract without the permission in writing of the Range Officer.

23. The contractor shall be responsible for the acts of himself and his agents and of all persons authorised by either of them to fell, collect, store or to remove the said tree growth.

24. In felling, cutting and removal of the trees no damages shall be done to any other tree growth adjoining and outside the leased area by the lopping or breaking of branches or otherwise.

25. The contractors and their agents are prohibited from making any payment or showing other consideration to any official of the Forest Department for passing timber or for any other purpose whatsoever. Breach of this condition will entail cancellation of the contract and the forfeiture of all sums paid including the security deposit. In any case in which there is delay on the part of the Range Officer in allowing the contractor to fell the next group of trees or in which the contractor is dissatisfied with the result of the Range Officer's examination the contractor is required to complain at once to the District Forest Officer who will himself inspect within seven days of receiving such complaint.

Schedule attached to the sale notice for standing trees for 1936-37 in the Ganjam District.

Taluk	Range.	Village or other locality.	Name and No. of trees marked.			
Ghumsur	.. Ruaselkonda..	Birikote unreserve	.. Sal	..	..	227 trees.
			.. Holondo	..	..	18 do.
			.. Piasal	..	..	15 do.
Ditto	.. Kukuluba	.. Bodogundribadi unreserve (1935-36).	.. Sal	..	..	438 do.
			.. Holondo	..	..	14 do.
			.. Piasal	..	..	2 do.
Ditto	.. Ditto	.. Ditto ditto	.. Sal	..	..	434 do.
			.. Holondo	..	..	8 do.
			.. Mundimundi	..	..	3 do.
			.. Piasal	..	..	1 do.
Ditto	.. Bontha	.. Sisunda unreserve	.. Sal	..	..	373 do.
			.. Holondo	..	..	24 do.
			.. Piasal	..	..	3 do.
Ditto	.. Buguda	.. Kriamba unreserve	.. Sal	..	..	108 do.
			.. Holondo	..	..	1 do.
Aska	.. Surada	.. Bondagocha	.. Sal	..	..	383 do.
			.. Holondo	..	..	5 do.
			.. Jambo	..	..	1 do.
Do.	.. Do.	.. Sarkapanka, etc., unreserve	.. Sal	..	..	200 do.
			.. Piasal	..	..	1 do.
			.. Holondo	..	..	4 do.
			.. Mundomundi	..	..	2 do.
			.. Jambo	..	..	4 do.

R. SAHAI,.

District Forest Officer, Ganjam district.

CHATRAPUR: 16th July 1936.

GOVERNMENT OF ORISSA.

HOME DEPARTMENT.

NOTICE.

Competitive examinations for admission to the Indian Civil Service will be held at Delhi and Rangoon beginning on the 5th January 1937. The number of candidates to be selected at these examinations will be announced later.

A candidate in British India is required to submit his application through the Collector or Deputy Commissioner of his district to the authority prescribed under the rules. No candidate will be admitted to the examination from whom the Collector or Deputy Commissioner has not received on or before the 15th August 1936 an application on the prescribed form accompanied by the necessary documents. Copies of the application forms and other papers containing the rules, the syllabus, etc., may be obtained from the District Officers.

P. T. MANSFIELD,

Chief Secretary to Government.